

- (2) Messrs. Badjsche Anilin & Soda Fabric AG, Ludwigshafen a. Rhen Direktion, West Germany.
- (3) Messrs. Montecatini, Milan, Italy.
- (4) Messrs. Friedrich Uhde, G.m.b.H., Dortmund, West Germany.
- (5) Messrs. Kellogg & Company, New York, U.S.A.

A copy of the Notice inviting tenders is laid on the Table of the House. [See Appendix IV, annexure No. 34.]

Pandit C. N. Malviya: May I know, Sir, whether any tenders have been submitted by this time?

Shri K. C. Reddy: No, Sir; the tenders are expected to be submitted by 15th February, 1954.

Pandit C. N. Malviya: May I know, Sir, why only these companies have been invited to submit tenders and why not others?

Shri K. C. Reddy: Sir, the Tehnical Mission which went into this question made a recommendation, after a thorough study of the whole thing, that invitations may be issued to these 5 firms. It was a specific recommendation of the Mission that the Government accepted and acted upon.

Dr. Suresh Chandra: May I know how much loss has the country suffered due to the non-establishment of these plants so far?

Shri K. C. Reddy: It is very difficult to give an answer to that question.

Dr. Suresh Chandra: Why is it difficult to give an answer?

Mr. Speaker: No argument, please.

SALT

*833. **Shri Nanadas:** (a) Will the Minister of Production be pleased to state what is the total quantity of salt produced by the non-licensees in the Andhra State during the years 1951, 1952 and 1953?

(b) What are the steps taken by Government to ensure that the salt produced by the non-licensees, outside factories areas comes up to the standards prescribed by Government?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) 1951...7,78,000 maunds.

1952...11,35,000 maunds.

1953...15,82,000 maunds (up to October 1953).

(b) The matter is under the active consideration of Government.

Shri Nanadas: May I know, Sir, whether the Government have received any representation from the salt licensees that the salt produced by the non-licensees is in cut-throat competition with the salt produced by the licensees?

Shri R. G. Dubey: Yes, Sir, several representations.

Shri Nanadas: In view of the fact that the salt manufacturing season is fast approaching, may I know what steps the Government propose to take immediately to see that the salt produced by the non-licensees will come up to the standards prescribed?

Shri R. G. Dubey: As I said, this matter is engaging the attention of the Government.

Shrimati Tarkeshwari Sinha: May I know, Sir, whether the Salt Advisory Committee have recommended to the Government of India to take immediate steps to control unlicensed production of salt and may I also know what the Government propose to do in regard to that?

The Minister of Production (Shri K. C. Reddy): Sir, I may answer that question by a reference to the history of the salt manufacture in our country. Owing to the Gandhi-Irwin Pact and the agreement arrived at we have had to adopt a certain policy with regard to the manufacture of salt. Later on the Government of India issued a Press Communique in 1947 making it possible for the manufacture of salt in areas of 10 acres and less without any licence. But

latterly certain abuses have crept in in the actual working of this policy and the Government of India are going into that question thoroughly. They have invited the opinions of the various State Governments and some State Governments have given their reactions. We are awaiting proposals from other State Governments. As soon as those are received, we propose to go into this matter thoroughly and take necessary steps.

EXCESS ALLOTMENT OF HOUSES AND SHOPS

*834. **Shri B. C. Das:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether the Ministry of Rehabilitation invited in May, 1952, applications containing details of the cases of excess allotment of houses and shops along with postal orders of Rs. 20 liable to be forfeited if the information was found to be wrong;

(b) what was the result of this invitation:

(c) whether Government's attention has been drawn to a letter published in the *Times of India* (Delhi edition), dated, the 18th November, 1953, under the caption 'Sub-letting encouraged'; and

(d) if the allegations made in that letter are true, what action, if any, Government propose to take in the matter?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) 536 applications pertaining to houses, tenements and shops constructed in the Rehabilitation Colonies in Delhi were received.

(c) Yes.

(d) The allegations made in that letter are incorrect. 476 applications have already been examined and the remaining 60 are under examination. Where it is proved that the sub-tenants have been paying rent to the allottees, they are not asked to pay the rent over again before their occupation is regularised. Rent is demanded from sub-tenants only in cases

where it is not proved that the sub-tenants have been paying rents to the allottees.

Shri B. C. Das: May I know why no action has been taken against the defaulters?

Shri A. P. Jain: I do not know, Sir, how this question arises. The question related to certain allottees who have sub-let their houses, where we were concerned with the allotments.

Shri B. C. Das: May I know whether they are demanding the entire rent instead of rent for the portion occupied by the sub-tenants?

Shri A. P. Jain: No; in cases where it is established that a part of the tenement has been sub-let we demand rent only for that portion which is sub-let.

DIRECTORS AND DEPUTY DIRECTORS IN I. AND B. MINISTRY

*835. **Shri S. C. Samanta:** Will the Minister of **Information and Broadcasting** be pleased to state:

(a) the number of departments that are under the Ministry and how many Directors and Deputy Directors are employed therein; and

(b) how many of the present Directors were appointed through U.P.S.C. and how many came to occupy the position by promotion?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). A statement furnishing the information is laid on the Table of the House. [See Appendix IV, annexure No. 35.]

Shri S. C. Samanta: May I know, Sir, how many Directorates were there in 1947?

Dr. Keskar: Sir, I will require notice to give the history of the directorates.

Shri Nanadas: From the statement it appears that two Directors were not selected by the UPSC nor were they promoted. May I know how they have been appointed?